

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 562 of 2025

IN THE MATTER OF:

RAVINDER KUMAR

... APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

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*Nandadevi Deka***Ms. Nandadevi Deka Adv**

(Counsel for the Respondent DDA)

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REPLY ON BEHALF OF RESPONDENT NO. 5, DELHI DEVELOPMENT
AUTHORITY (DDA)

MOST RESPECTFULLY SHOWETH:

I Manohar S/o Doongar Ram, aged about 35 years, SE(Civil), Delhi Development Authority, Vikas Sadan, New Delhi, do hereby solemnly affirm and declare as under:

1. That I am fully acquainted with the facts of the instant case as gathered from the official records and am duly authorized representative of Respondent No. 5/DDA.
2. That the accompanying reply has been drafted under my instructions, and the facts therein are based upon the records of the case, which I believe to be true and correct.
3. That the Respondent No. 5/DDA disputes and denies all claims, contentions, and allegations of the Applicant to the extent they relate to Respondent No. 5, unless specifically admitted herein.

I. PRELIMINARY SUBMISSIONS

1. That the present matter pertains to the alleged encroachment and degradation of a traditional water body (Johad) in Village Sanoth, North Delhi.
2. It is submitted that the land of Village Sanoth was transferred to the DDA on an "as-is-where-is" basis from the Revenue Department. According to the Kabja Karyawali (possession proceedings) dated 04.02.2021, Khasra No. 99 (measuring 36-04) of Village Sanoth was handed over by the BDO (North) to the DDA as 'Johad'.
3. That a Joint Site Inspection (JSI) conducted on 09.02.2026, attended by officials from LM/DDA and NPD-1/DDA, confirmed the existence of a Dhalao (garbage collection point) and a Treatment Plant at the site. These structures tentatively fall within the revenue records of Village Sanoth, though exact Khasra verification is pending.

The Joint Inspection Report dated 09.02.2026 conducted by LM/DDA and NPD-1/DDA is annexed and marked herewith as **ANNEXURE R1**.

4. That regarding the Treatment Plant, the answering Respondent submits that a Memorandum of Understanding (MOU) was executed between the Delhi Development Authority (DDA) and the Delhi Jal Board (DJB) on 10.04.2023 for the "Rejuvenation of Lakes and Water Bodies Belonging to DDA by DJB". Under this arrangement, the installation, operation, and maintenance of the treatment plant fall within the domain of the DJB. The installation, operation and maintenance of treatment plant is a part of development of water body since only treated water is being discharged into

water body using this treatment plant also present status report of treatment plant will be taken from DJB.

The True Copy of the MOU between DDA and DJB dated 10.04.2023 is annexed and marked herewith as **ANNEXURE R2**.

II. PRELIMINARY OBJECTIONS

1. **Misjoinder of Party:** The Respondent No. 5/DDA has been unnecessarily impleaded. The primary grievances regarding the garbage Dhalao and the Treatment plant relate to the Municipal Corporation of Delhi (MCD) and the Delhi Jal Board (DJB) respectively, and the answering Respondent has not carried out any unauthorized construction.
2. **Action Taken by DDA:** That the DDA has acted proactively, by requesting the removal of the illegal Dhalao. By a letter dated 05.01.2026, from the Executive Engineer, NPD-1, the DDA, directed the MCD to remove the Dhalao from DDA land at the earliest.

The True copy of the letter dated 05.01.2026, to the Executive Engineer, NPD-1, from the DDA is annexed and marked herewith as **ANNEXURE R-3**.

3. **No Construction by DDA:** It is specifically denied that the answering respondent, DDA has undertaken any construction of the Dhalao or the treatment plant. These structures are operated by the MCD and DJB, respectively.

III. PARA-WISE REPLY

1. Reply to Para 1 to 6:

The contents of this para, to the extent they relate to the description of the land situated in Village Sanoth, Narela, Delhi, are matters of record. It is respectfully submitted that Village Sanoth was urbanised and, consequently, the land was transferred from the Revenue Department, GNCTD to DDA on an "as is where is basis" vide transfer dated 04.02.2021. The possession proceedings (kabja karyawahi) were carried out on Khasra number basis. The Khata details, as referred to by the Applicant, continue to remain with the Revenue Department, GNCTD.

2. Reply to Paras 8-14:

That it is pertinent to mention that the DDA confirms that a Dhalao exists on the site and it is not constructed, operated and maintained by DDA. Also DDA has formally requested the MCD to remove the dhalao from the existing location.

3. Reply to Paras 15-18:

That the existence of the treatment plant is noted, however, it was installed by the DJB under an MoU dated 10.04.2023, for the "Rejuvenation of Lakes and Water Bodies". The operation and management of this plant fall strictly within the domain of the DJB.

4. **Reply to Para 19 to 28:**

That the representations made by the Applicant are a matter of record, however, DDA has taken proactive steps by requesting the MCD to clear the site of the Dhalao.

PRAYER

In light of the above, it is prayed that this Hon'ble Tribunal may be pleased to:

- a) Delete Respondent No. 5 (DDA) from the array of parties as the primary responsibility for the structures lies with the MCD and DJB.
- b) Pass any other order as this Hon'ble Tribunal may deem fit.

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ई. मनोहर / Er. MANOHAR
अधीक्षण अभियंता / Superintending Engineer
नरेला सिविल परिमण्डल-2 / दि. वि. प्रा.
Narela Civil Circle-2/D.D.A.
दिल्ली-110040 / Narela Delhi-110040

Nandadevi Deka

Ms. Nandadevi Deka Adv

(Counsel for the Respondent DDA)

Office at: B20, Nizamuddin East,

New Delhi, 110013

Mob No. 8130788166

DATE:

NEW DELHI

Email: office@nddchambers.co.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 562 of 2025****IN THE MATTER OF:****RAVINDER KUMAR****... APPLICANT****VERSUS****GOVT. OF NCT OF DELHI & ORS.****...RESPONDENTS****AFFIDAVIT**

I, Manohar , S/o Doongar Ram, aged about 35 years, working as SE(Civil) at the Delhi Development Authority and having my office at Munim Ji ka Bagh, Narela, Delhi-110040, do hereby solemnly affirm and state as under:

1. That I am the duly authorized representative of the answering Respondent, the Delhi Development Authority (DDA), and am fully conversant with the facts and circumstances of the present case. I am competent to swear this Affidavit on behalf of the said Respondent.
2. That I have read and understood the contents of the Reply to the Application, prepared on behalf of the answering Respondent, and the same has been drafted under my instructions.
3. That the contents of the said Reply are true and correct to the best of my knowledge and belief, and no part of it is false, and nothing material has been concealed therefrom.




DEPONENT

VERIFICATION

Verified at New Delhi on this _____ day of February, 2026 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.


DEPONENT



ATTESTED

NOTARY PUBLIC
DELHI (INDIA)
2 MAR 2026

As per directions of higher officials, site inspection is conducted on 09.02.2026 in village Samnoth in the matter of Ravinder Kumar vs GNCTD & OTRs OA.No.562/2025 before Hon'ble NGT.

During site inspection officials from LM/NZ/DDA and NPD-1/DDA are present. It has been observed on site, there exists Dhelas (Garbage collection point) and STP (Treatment plant), which tentatively falls on Kh.No.99 of village Samnoth.

However, exact Kh.No. of underreference can be ascertain only after the verification of TSS.

As per Kabis Karyawali dated 04.02.2024 of village Samnoth Kh.No.99 (36-04) of village Samnoth has been handed over to DDA by BDO (North) being as Gram Sethy on 04.02.2024 as 'Johed'. Further, same has been transferred to Engr/DDA from LM/DDA on "as is where is basis" on same day.

At
09/02/26
AETD/NPD-1/DDA

Raj
09/02/26
Pot/LM/NZ

Report

As per directions of higher officials site inspection is Conducted On 09.02.2026 in village Sennath in the matter of Ravinde kuner/s GNCTD fors OA.No.562/2025 before Hon'ble NGT.

During site inspection officials from LM/DDA and NPD4/DDA are present. It has been observed on site, there exists Dhelao (Garbage collection point) and STP (treatment plant), which tentatively falls on Kh. No. 93 of village Sannoth.

However, exact Kh. No. of underreference can be ascertain only after the verification of TSS.

As per kabja Karyawali dated 04.02.2026 of village Sannoth Kh. No. 99 (36-04) of village Sannoth has been handed over to DDA by BDO (North) on 04.02.2026 as 'Johad' being as Gram Sabha, further, same has been transferred to EE/NPD4/DDA as is where is basis" on same day.

09/02/2026

AE/NPD4 DDA

Raj Pat/Lm/NZ



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

₹100

e-Stamp

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Certificate No.	: IN-DL88397392580556V
Certificate Issued Date	: 10-Apr-2023 04:56 PM
Account Reference	: IMPACC (IV)/dl833403/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL83340347976078064164V
Purchased by	: DJB
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: DDA
Second Party	: DJB
Stamp Duty Paid By	: DJB
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

सत्यमेव जयते



₹100

Please write or type below this line IN-DL88397392580556V

Memorandum of Understanding

between

Delhi Development Authority (herein
after referred to as the 'DDA'

and

Delhi Jal Board Delhi (hereinafter
referred to as the 'DJB')

For

**REJUVENATION OF LAKES AND WATER BODIES BELONGING TO
DDA BY DJB**

This Memorandum of Understanding (hereinafter called the 'MOU') is made and entered into on this 10th day of April, 2023 at New Delhi between DDA and DJB.

1

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Each individually hereinafter called 'party' and collectively referred to as 'parties'. The MoU sets the terms and conditions and understanding between the DDA and DJB.

Whereas

- a. DDA is a premier organization having its head office at Vikas Sadan, INA, New Delhi 110023, responsible for orderly and rapid development of the city. The Development Authority was established in the year 1957 under the provisions of the Delhi Development Act "to promote and secure the development of Delhi", (which expression shall mean and include it's officers, successors, assignees and administrators)
- b. The DJB was constituted on 6th April 1998 through an Act of the Delhi Legislative Assembly incorporating the previous Delhi Water Supply and Sewage Disposal Undertaking, having its office at Varunayalaya Building, Jhandewalan, Karol Bagh, New Delhi 110005 (which expression shall mean and include it's officers, successors, assignees and administrators).

1. BACKGROUND

On March 10th, 2023, a meeting was held at the Conference Hall of the Principal Commissioner (Pers, Hort & LS) /DDA to discuss various issues related to DDA's water bodies. The meeting aimed to address the water bodies that have already been revived by DJB with decentralized WTPs or other techniques such as floating wetlands, in-situ aerators etc. and those proposed under AMRUT 2.0. This meeting was convened based on a decision made during a previous meeting held on February 10th, 2023, chaired by the Vice Chairman of DDA and the CEO of DJB.

During the meeting, DJB proposed to maintain water bodies (listed in Annexure-A) for ten years after the DLP (Defect Liability Period) is over, where decentralized WTPs have been installed and other rejuvenation works have been completed, as well as the water bodies (listed in Annexure-B) identified under AMRUT 2.0, for which DJB has already prepared DPRs. It was decided that a Memorandum of Understanding (MoU) will be finalized and signed by the concerned officers from both departments at the earliest.

This MoU will apply to the water bodies and lakes (listed in Annexure-A & B) where DJB has carried out or will carry out rejuvenation works and followed by a ten-year operation and maintenance period after the completion of DLP. DJB will fund these works from its own funds or arranged funds. *The lists may be subject to addition, deletion, or modification with the mutual consent of both parties, if the need arises.*

2. OBJECTIVE

The primary objective of this MoU is to facilitate the restoration, rejuvenation, and development of lakes and water bodies owned by DDA, through the funds arranged by DJB/from its own funds. This includes measures to prevent pollution and untreated wastewater discharge into the water body, improve storage capacity and water quality, restore hydrological functions like groundwater recharge and surface runoff

storage, and treat the catchment area to prevent sediment deposition.

This objective is aligned with the direction issued by the Wetland Authority of Delhion 21/06/2022 for the protection and restoration of water bodies in Delhi. This isintended to efficiently conserve and manage wetlands in accordance with the Wetland [Conservation & Management] Rules, 2017.

The specific water bodies/lakes listed in **Annexure-A and B** shall be the focus of the rejuvenation efforts undertaken by DJB as part of this MoU. The scope of work for each water body/lake shall include capital work (planning, design, execution, and commissioning of the rejuvenation system), as well as its operation and maintenance (O&M). The capital work period shall be determined based on the scope of work for each water body/lake, including DLP, followed by a 10-year O&M period. The O&M period may be extended by mutual consent of the Parties.

3. ROLE AND RESPONSIBILITIES OF DDA AND DJB

3.1. ROLE OF DDA

3.1.1. The ownership of the land, including water bodies/lakes, shall remain with DDA. DDA will provide unrestricted access to the site to DJB staff/machinery/T&P for the execution of works proposed by DJB under this MoU.

3.1.2. DDA may provide survey maps to the second party wherever they are readily available.

3.1.3. DDA is responsible for removing any encroachments on the land earmarked for lakes/water bodies.

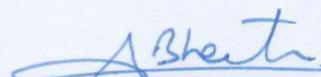
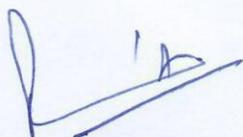
3.1.4. DDA is responsible for resolving any legal issues that may arise out of this MoU.

3.1.5. DDA will provide all necessary assistance to obtain sanctions/permissions required by law and bylaws of the land under DDA from concerned statutory Government body, if required.

3.1.6. DDA is responsible for ensuring the safety and security of the land of the water body/lake through peripheral boundary/fencing. Landscaping surrounding the lake must be maintained and repaired as and when necessary.

3.2 ROLE OF DJB

3.2.1 To execute/carry out work for the rejuvenation of water bodies and lakes as per the list enclosed with this MoU including their O&M for a period of 10 years after construction and expiry of DLP (defect liability period) from its own funds/arranged funds. DJB shall not make any claim, whatsoever from DDA for the work executed under this MoU. The O&M period can be further extended with the mutual consent of the Parties.



3.2.2 In case the work involves installation of decentralized wastewater treatment plant, and the lake is inside the park, the plant shall meet the water requirement of the lake/water body as well as irrigation of the park.

3.2.3 To discharge the treated effluent in the lakes/water bodies after treatment as per the parameters prescribed by CPCB for best possible use in lakes/water bodies. The DJB shall conduct a study to determine the best possible use of each water body.

3.2.4 To incorporate suggestions/modifications, if any, proposed by DDA for the rejuvenation process/installation.

3.2.5 To monitor quality of water in the lakes/water bodies on regular basis at least eight times a year, communicate the quality data to DDA and to undertake appropriate action in order to improve the water quality wherever necessary through in-situ bioremediation/phytoremediation or any other suitable methodology.

3.2.6 To carry out physical cleaning of the water bodies/lakes, whenever required and collect/dispose the solid & plastic waste to designated site away from the Water body/lake.

3.2.7 DJB shall not make or shall not allow any other entity for any commercial use of the DDA property/lake for obtaining any profit.

3.2.8 Safety and security of all the installations shall vest with DJB during the MoU period.

3.2.9 To hand over the water body/lake to DDA after completion of maintenance period of 10 years/extended period along with all Tools & Plants on "as on where basis" in fully functional conditions. Further, DJB will not be liable for any expenditure after expiry of O&M period of 10 years/extended period. DDA shall be responsible for the safety & security of the transferred assets and any associated expenditure post transfer.

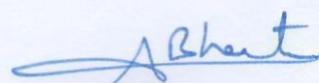
3.2.10 At the time of handing over the works back to DDA, DJB shall provide O&M manuals, as built drawings for all civil, mechanical, electrical and instrumentation works. All the electrical, mechanical and instrumentation including standby shall be in perfect working condition.

4. PROJECT MANAGEMENT

A joint committee of members from the DDA & DJB will be formed to monitor the progress/target achievement and sort out the routine matters related to the site. This committee will meet at least once in every quarter and note its minutes for further reference.

5. TERMS AND CONDITIONS FOR COMPLETING THE SCOPE OF THE MoU.

5.1. *Force Majeure*: Circumstances emerged beyond the control of the DJB and causing hindrance in the completion of this undertaking or if the Consultant(s) and/or Contractor(s) cannot overcome these hindrances,



DJB shall promptly notify DDA with a written report in twenty (20) days after the date of the Force Majeure. In such case the following circumstances shall be considered as Force Majeure: a) Natural Disasters, b) Lawful Strike, c) Pandemics/Epidemics.

5.2. If the DDA, cannot carry out its responsibilities as defined in this MoU without any fault of DJB, if the project cannot be completed in due time because of these reasons and if these reasons are causing hindrance for the completion of the project and if DJB cannot overcome these hindrances, then the parties will mutually decide on whether or not to extend only the duration of the present agreement to compensate for the delay. Any amendment, modification, change or revision to this Agreement as mutually agreed between the Parties hereto shall be made only in writing.

6. DURATION

This MoU shall become effective upon signature by the authorized officers/officials from the DDA and DJB and will remain in effect until modified or terminated by any one of the partners by mutual consent. In the absence of mutual agreement by the authorized officers/officials from DDA and DJB this MOU shall end on completion of 10 years of Operation & Maintenance of the capital infrastructure to be installed as per scope of work by DJB for rejuvenation of the each Water body/Lake.

7. AUTHORIZED CONTACT PERSONS

There will be at all the times one nominated contact person from each party who will have the obligation to advise all involved parties immediately of any changes. Authorized contact persons are:

From DDA:

Sh. Subhasish Panda, Vice-Chairman, DDA
Address: Ist Floor, B-Block Vikas Sadan, INA, New Delhi-110023. E-mail: vcdda@dda.org.in

From DJB:

Sh. P. Krishnamurthy, Chief Executive Officer, DJB
Address: Delhi Jal Board, Varunalaya Phase-I, Karol Bagh, New Delhi-110005 Email id: ceodelhi.djb@nic.in

8. SETTLEMENT OF DISPUTES/DIFFERENCES

All disagreements/differences of opinion/disputes regarding interpretation of the provisions contained in this Memorandum of Understanding shall be resolved amicably by mutual consultation by both parties. The

parties may choose to adopt administrative mechanism for resolution of disputes as detailed below:

- i. Disputes shall be referred to a committee comprising of Zonal Chief Engineer of DDA and concerned Chief Engineer of DJB.
- ii. Concerned Executive Engineers of DJB and DDA may represent their points of contention related to dispute in question before the committee.
- iii. The resolution of such dispute shall be unanimous decision of the committee and will be final and binding on both parties. The decision shall be signed by the members of the committee.
- iv. The committee shall finalise its decision within 3 months after having received the reference/notice in writing regarding the dispute from the concerned aggrieved party.

9. GOVERNING LAW AND JURISDICTION:

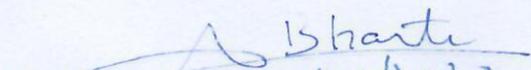
The MoU will be governed by and enforced in accordance with the laws of India/rules and law promulgated by Government of India and GNCTD. Any action brought by either party against the other concerning the transactions contemplated by this MoU shall be brought only in the courts of Delhi.

Signed By


10/4/23

(RAVINDER KUMAR)
NODAL OFFICER
WATER BODIES
On behalf of DDA

Signed by

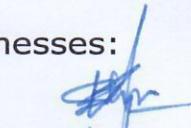

10/04/2023

ANIL BHARTI
ACEP 4

On behalf of DJB

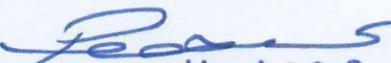
Witnesses:

1.


Sudhir Kumar Arya
SE (P&M) DDA

1.

2.


10-04-2023
PRASHANT KAUSHIK
EE (P) / HCC-1

2.

Annexure-A : Already Revived Water Bodies by DJB with Decentralized WTPs

S.No.	DDA List(8 25) /Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Comp letion	
1.	809 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (d)	28° 45' 33.642" N 77° 11' 46.222" E	193/2 (08- 11) &150 (07-13) Total area (1604)	12.08.2020	11.11.2020	12.08.2020	31.03-2022	Construction work completed & 1 year O&M work ending on 30. 03.23 is in progress. Estimate for further O&M for 03 years under preparation & these shall be maintained for 10 years
2.	806 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (a)	28° 45' 23.062" N 77° 11' 45.665" E	148 (12-15 as per kathoni	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work Completed & 1 year O&M work ending on 19.04.23 is in progress
3.	802 HCD-8	New Delhi	Todapur	28°37.334'N, 77°09.5 72'E	114 (8-13)	04.08.2020	03.02.2021	04.08.2020	31.10.2022	After commissioning O&M shall start under this for 1 Year durati on
4.	151 NMD-1	North	Ibrahimpur (a)	28° 46' 31.625" N 77° 10' 44.391" E	113/2(3-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year work ending on 19.04.23 i s in progress
5.	145 NMD-1	North	Hiranki (a)	28° 48' 3.006" N 77° 1 0' 52.633" E	534, 535 (12-13)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed. & 1 year work ending on 30.03.23 is in progress.
6.	210 NZ	North	Siraspur (a)	28°45'41.56"N 77° 8'11.38"E	162 (14-10)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year work ending cn 30.03.23 is in progress-
7.	188 RMD-8	North	Nangal Thakran (d)	28° 48' 25.925" N 77° 0' 35.644" E	81 (14-12) 83(9-15) total-(24-07)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed. & 1 year O&M work ending on 19.04.23 is in progress
8.	191 NMD-1	North	Nangli Puna	28° 46' 17.46" N 77° 8 ' 39.10" E	48min (3-11.1/2)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30 .03.23 is in progress.

9.	337 RMD-6	North West	Rani Khera (C)	28° 42' 33.211" N 77° 1' 18.595" E	(c)95 (2-04) 96(0-19) total area (3-03)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending 30.03.23 is in progress.
10.	284 RMD-2	North West	Karala(a)	28° 44' 13.082" N 77° 2' 56.068" E	55/27 (01-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O & M work ending on 19.04.23 is in progress
11.	302 RMD-2	North West	Mohd. Pur Majjri (c)	28° 43' 38.317" N 77° 0' 2' 24.195" E	18/26 (13-8)	04.08.2020	03.02.2021	04.08.2020	30.09.2022	Commissioning in progress followed by O&M of 01 year under this contract.
12.	429 HCD-4	South	Mehrauli (kishangarh) Sanjay Van near Neela Hauz	28° 31' 54.893" N 77° 10' 31.989" E	2734/1722/312 154 Bigha 14 Biswa (old) All water bodies on same Kh. No.	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03-23 is in progress.
13.	389 SMD-5	South	Dera Mandi (a)	28° 26' 7.229" N 77° 10' 45.393" E	444(19-13)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
14.	557 DMD-2	South West	Jaffarpur Kalan-1	28° 35' 23.898" N 76° 55' 19.879" E	896(7-16)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
15.	558 DMD-2	South West	Jaffarpur Kalan-2	28° 35' 29.123" N 76° 55' 5.316" E	473(6-1)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
16.	532 DMD-2	South West	Daulat pur	28° 32' 36.316" N 76° 57' 19.787" E	61(06-12)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
17.	540 DMD-6	South West	Dhool Siras (a)	28° 33' 17.348" N 77° 1' 56.874" E	72/2 (8-9)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
18.	527 DMD-2	South West	Chawala	28° 33' 44.787" N 77° 0' 28.422" E	199(14-17)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
19.	520 DMD-4	South West	Bindapur	28° 36' 41.899" N 77° 4' 25.277" E	605(12-17)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
20.	669 DPD-5	South West	Tajpur Khurd	28° 34' 36.922" N 77° 0' 47.185" E	33(18-16), 34(0-15) total area (19-11)	04.08.2020	03.02.2021	04.08.2020	31.08.2022	O&M work of 01 year is in progress under this contract

21.	524 DMD-2	South West	Chawala (B)	28° 33' 52.540" N 77° 0' 7.603" E	192(5-15)	04.08.2020	03.02.2021	04.08.2020	30.06-2022	O&M work of 01 year is in progress under this contract
22.	725 DPD-1	West	Nangloi Jat (A)	28° 40' 32.634" N 77° 3' 55.739" E	(a)126 (old 61/14/3) (8-12)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30-03.23 is in progress.
23.	727 DMD-2	West	Neelwal (b)	28° 40' 5.277" N 76° 58' 47.638" E	86(08-11)	03.10.2019	02.01.2020	03-10.2019	20.04.2022	Construction work completed. & 1 year work ending on 19-04.23 is in progress
24.	739 DMD-2	West	Tikari Kalan (d)	28° 40' 58.968" N 76° 58' 25.011" E	481(04-01)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03-23 is in progress.
25.	741 DMD-2	West	Tikari Kalan (f)	28° 40' 48.624" N 76° 57' 58.886" E	484min(06- 14-1/2) 1213(0-3)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed. & 1 year O & M work ending on 30.03-23 is in progress.
26.	702 DPD-1	West	Hastal (partly) F/74 (b)	28° 37' 48.716" N 77° 3' 20.056" E	55/13(4- 14)14(2-9) 16(4-10) 17(6-2)18(5-4) total-(22-19)	04.08.2020	03.02.2021	04.08.2020	30.04.2022	O & M work of 01 year in progress under this contract.
27.	203 NMD-5/N arela Zone	North	Sanooth	28° 48' 51.345" N 77° 4' 9.449" E	(a) 99(36-4)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	O & M work is in progress
28.	187 RMD-8	North	Nangal Thakran (c)	28° 48' 43.196" N 77° 0' 9.626" E	9/3 (2-16) 4(04-16) 7(04- 16) 8(04-16) total: (17-04)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	In Progress (Likely Date of Completion is March' 2023). Followed by commissioning & O&M of 01 year
29.	294 RMD-6	North West	Ladpur	28° 44' 11.470" N 76° 59' 50.347" E	77//22/3, 23/2, 24/1 (10-0)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
30.	262 RMD-6	North West	Ghewara	28° 41' 52.567" N 76° 59' 49.661" E	212(11-13)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
31.	132 NMD-1	North West	Budhpur Bijapur	28° 46' 54.827" N 77° 8' 11.037" E	33(8-2)	09.03.2022	09.09.2022	10.03.2022	31.12.2022	do
32.	459 HCD-4	South	Smriti Van, Vasant Kunj	28.5151186954613, 77.17042287866477	661, 662, 663, 664, 689, 690, 691, 692, 697 to 700 min.	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do

33.	529 DMD-2	South West	Chawala	77° 0'16.55"E 28°33' 54.23"N	215 (12-8)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
34.	602 DMD-2	South West	Mitraun-2	28° 36' 26.715" N 77° ° 57' 0.341" E	(a) 188(8-15)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
35.	720 DPD-1	West	Mundaka (c)	28° 41' 2.717" N 77° 1' 42.917" E	190/1(16-5)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
36.	44 HCD-1	East	Sanjay lake	28° 36' 52.234" N 77° 18' 7.147" E	17 Hact	26.05.2022 24.06.2022	30.07.2022			Cleaning /Desilting Laying Pipeline from Kondli STP is in progress
37.	235 HCD-5	North	Bhalaswa Lake	28°44.494'N 77°10.318'E	45.6 Hact	10.01.2022	25.05.2022	10.01.2022	31.12.2022	WIP
38.	224 Narela	North	Tikri Khurd Lake	28 50.110'N, 77 07.380'E	11//24 min., 25 m in., 12//23, 16//1, 2, 3, 10 min., 17// 4, 5, 6, 7, 14 min, 15 min.	21.06.2022	20.12.2022	Yet not started	NA	Road cutting permission awaited
39.	399 HCD-4	South	Hauz Khas	28° 33' 10.886" N 77° ° 11' 32.597" E	K.No. 150-158 Area: 142.35					Pilot project for cleaning of part using Geo bag is under preparation.
40.	438 SMD-1	South	Vasant Kunj near Smriti Van	28° 31' 7.297" N 77° 10' 9.869" E	1166 (1-16) 1167(3-10) 1168(12- 0), 109(21-02), 1 219(4-19)					Estimate under preparation for cleaning and treatment
41.	430 to 433	South	Sanjay Van (Pond 5)		2734/1722/3/2 m in 2755/1764/1 Min 154 Bigha 14 Biswa 105 Bigha 16 Bis wa (Village Mehrauli)					To keep Pond no. 5 available for avifaunal activities, in situ treat ments, floating wetlands, aerato rs, and other installations will be shifted by DJB to other ponds in the upstream water bodies at Sa njay Van

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.

Annexure-B. Water bodies to be taken under AMRUT 2.0

S.No.	As per DDA List(825)/ Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Completion	
1.	818 NMD-1	Central	Mukandpur	28° 44' 22.063" N 77° 11' 2.337" E	175 & 179 total area (08-07)					AMRUT 2.0. Likely date of Completion is Aug, 2023
2.	131 RMD-8	North	Bawana (I)	28° 47' 39.391" N 77° 2' 9.218" E	206/1min (09-17)					AMRUT 2.0. Likely date of Completion is Aug, 2023
3.	147 Narela Zone	North	Holambi Kalan (A)	28° 48' 29.069" N 77° 5' 45.662" E	96/70(04-04)76(11-06) Total - 15-10)					AMRUT 2.0. Likely date of Completion is Aug, 2023
4.	161 NMD-6	North	Khera kalan (B)	28°46'14.81"N 77° 7'11.03"E	39//26 (18-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
5.	176 Narela Zone	North	Lam Pur(c)	28° 50' 58.467" N 77° 3' 57.485" E	50//4min (3-8)					AMRUT 2.0. Likely date of Completion is Aug, 2023
6.	176 (a) Narela Zone	North	Lam Pur(d)	28° 50' 56.297" N 77° 3' 59.193" E	50//6 (4- 16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
7.	176 (b) Narela Zone	North	Lam Pur(e)	28° 50' 56.171" N 77° 3' 57.011" E	50//7 (4-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
8.	61 HCD-10	North East	Ghonda Gujran Khaddar	28° 41' 22.863" N 77° 15' 11.721" E						AMRUT 2.0. Likely date of Completion is Aug, 2023
9.	93 HCD-10	North East	Usmanpur F/89	N-28°42'14.45" E-077°13'57.30"						AMRUT 2.0. Likely date of Completion is Aug, 2023
10.	328 (Hort.)	North West	District Park, Harsh Vihar, Pit ampura	28.69170° N 77.133380° E	2.47 acre Kh. No. 206					AMRUT 2.0. Likely date of Completion is Aug, 2023

11.	475 HCD-9	South East	Chakchilla	28°34'41.70"N 77°16'56 .14"E					AMRUT 2.0. Likely date of Com pletion is Aug, 2023
12.	469 EMD-7	South East	Aali	28°31'6.86"N 77°18'8.2 6"E	169,193,228				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
13.	484 EMD-8/ HCD-1 0	South East	Kilokari F/6 6	28° 34' 38.257" N 77° 1 6' 10.888" E					AMRUT 2.0. Likely date of Com pletion is Aug, 2023
14.	493 EMD-3	South East	Nangli raza pur F/89	28°35'47.07"N 77°16'44 .62"E	84 min (DLRA)				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
15.	533 DMD-2	South West	Daulat pur (C)	28° 32' 48.671" N 76° 5 7' 44.945" E	41(11-03)				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
16.	541 DMD-6	South West	Dhool Siras (B)	28° 33' 10.425" N 77° 1' 43.726" E	85 (7-13)				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
17.	457 HCD-3	South	Shahpur Jatt	28° 33' 4.044" N 77° 12' 43.985" E	294 (5-11)				DPR under preparation
18.	661 DMD-2	South West	Samaspur K halsa (C)	28° 34' 52.258" N 76° 5 4' 2.808" E	36/67(15-12)				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
19.	669 DPD-5	South West	Tajpur	28°29'52.87"N 77°18'3 0.10"E	159/1, 130/2, 128, 129				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
20.	710 DPD-1	West	Kamruddin Nagar	28° 40' 40.341" N 77° 3' 13.066" E	38/1/2min (1 0 bigha)				AMRUT 2.0. Likely date of Com pletion is Aug, 2023
21.	430 to 433	South	Sanjay Va n (Pond 1- 4)		2734/1722/3 /2 min 2755/ 1764/1 Mi n 154 Bigha 14 Biswa 105 Bigha 16 Biswa (Village Meh rauli)				Cleaning of Ponds.

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
NARELA PROJECT DIVISION-1, DDA OFFICE COMPLEX
MUNIM JI KA BAGH, NARELA, DELHI - 110040

No.F54(Misc.)A/EE/NPD-1/DDA/624

Date: 05/01/26

To

The EE (M-1) NZ,
M.C.D., Near Narela PS,
Delhi-110040

Subject: Removal of Dhalao of village Sannoht.

This is with reference to the matter of Ravinder Kumar v/s GNCTD & Ors OA No. 562/2025 before Hon'ble NGT, wherein the petitioner has stated that a Dhalao exists at the site, which has been constructed and operated by MCD.

In this regard, as Village Sannoht stands urbanised, and as per the applicable orders, the said urbanised village falls under the jurisdiction of DDA. Accordingly, the land on which the Dhalao exists belongs to DDA.

In view of the above and considering the matter is under adjudication before the Hon'ble NGT, it is requested that the Dhalao may be removed from the DDA land at the earliest and an action taken report in this regard may please be intimated to this office.

O/c


05/01/26

Executive Engineer
NPD-1/DDA

Copy to :-

1. SE/NCC-2, for kind information please.
2. SE/MCD, Narela for information and with request to direct the concern for n.a please.
3. AE-III, for information and w.r.t report.
4. Office copy.

O/c


05/01/26

Executive Engineer
NPD-1/DDA

DELHI DEVELOPMENT AUTHORITY



POWER OF ATTORNEY

IN THIS COURT OF..... NAT

No. 562 of 20 25

Ravinder Kumar in re :-Plff/App./Petitioner/Complainant

GNCTD & ORSDefdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We.....

Delhi Development Authority on behalf of Delhi Development Authority the above named.....

do hereby appoint.

Nanda devi deka.....hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 20.

Accepted,
Advocate(s)

DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23

29/1/2025
for DELHI DEVELOPMENT AUTHORITY
अधीक्षण अधिकारी / ET MANOHAR
नरेला सिविल परिषद-2 / सि.वि.अ.
Narela Civil Circle-2/D.D.A.
नरेला, दिल्ली-110040 / Narela, Delhi-110040

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Nanda's Office <office@nndchambers.co.in>

Reply on behalf of DDA in OA No. 562/2025

1 message

Nanda's Office <office@nndchambers.co.in>
To: Anjali Sharma <anjalisharma.20a@gmail.com>

5 March 2026 at 18:28

Dear Whomsoever,
Please find attached the service of Reply on the behalf of DDA in OA Np. 562/2025 titled Ravinder Kumar v. GNCTD & Ors.
Regards,

Chambers of Ms. Nandadevi Deka, Advocate

B-20B, First Floor,
Nizamuddin East, New Delhi - 110013
M: +91-8130788166 | O: 011-41630197

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